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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 771-L.—12th June, 2015.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 26 of 2015

**THE KOLKATA MUNICIPAL CORPORATION
(THIRD AMENDMENT) BILL, 2015.**

**A
BILL**

to amend the Kolkata Municipal Corporation Act, 1980.

WHEREAS it is expedient to amend the Kolkata Municipal Corporation Act, 1980, for the purpose and in the manner hereinafter appearing;

West Ben. Act
LIX of 1980.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Kolkata Municipal Corporation (Third Amendment) Act, 2015.

(2) This section shall come into force at once, and the remaining provision of this Act shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The Kolkata Municipal Corporation (Third Amendment)
Bill, 2015.*

(Clause 2.)

Amendment of
section 400 of
West Ben. Act
LIX of 1980.

2. To sub-section (1) of section 400 of the Kolkata Municipal Corporation Act, 1980, after the third proviso, the following proviso shall be added:—

“Provided also that the Municipal Commissioner may, by order, delegate his powers and functions under the first proviso and the third proviso of this sub-section to the Special Officers, appointed by the Municipal Commissioner with the approval of the State Government on such terms and conditions as may be determined by the Corporation, and expenses for payment of such officers shall be borne on the Municipal Fund.”.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the Kolkata Municipal Corporation Act, 1980 (West Ben. Act LIX of 1980) for the purpose of providing provision for delegation of powers and functions of Municipal Commissioner under the first proviso and the third proviso of sub-section (1) of section 400 of the said Act to the Special Officer to be appointed by the Municipal Commissioner for the purpose.

2. The Bill has been framed with the above object in view.

KOLKATA,
The 11th June, 2015.

FIRHAD HAKIM,
Member-in-charge.

FINANCIAL MEMORANDUM.

There is financial implication involved in the Bill. Necessary budgetary provision to this effect shall be made by the administrative Department.

KOLKATA,
The 11th June, 2015.

FIRHAD HAKIM,
Member-in-charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*